

(9)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

O.A.516/89.

Shri G.W. Rangari.

.. Applicant.

V/s.

G.M., Ord. Factory, Chandrpur.

.. Respondent.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.
Hon'ble Shri N.K. Verma, Member (Admn.)

Appearances:

1. Shri A.S. Bhagat,
Counsel for Applicant.
2. Shri Ramesh Darda, Counsel
for the Respondents.

ORAL JUDGMENT :

Dated : 11.11.1993.

§ Per ; Hon'ble Shri M.S. Deshpande, Vice Chairman §

Shri Deshpande, learned Counsel for the applicant states that Appellate Authority has passed an order dtd. 17.7.1990 setting aside the order of reduction of rank passed in the Disciplinary proceedings by order of the Joint Director passed on 17.7.1990. The order dtd. 21.11.84 which was impugned in this O.A. has been set aside. Nothing survives in this application. The applicant's grievance is that since he was forced to approach this Tribunal he should be paid costs. It is apparent that the applicant having preferred an appeal and rushed to the Tribunal before the appeal was decided, the appeal was came to be decided and the interim orders is ^{pursuant to} ~~is~~ ^{placed by} in the Tribunal. We therefore, ~~see~~ no reason for awarding costs. Application dismissed. ~~With~~ ^{With} no order as to costs.

(N.K. VERMA)

MEMBER (A).

(M.S. DESHPANDE)

VICE CHAIRMAN.